

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

107

C.P.(IB) No. 201/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Swastika Steel and Allied Products Pvt.Ltd.-Vs- Benzfab Technologies Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anandhulu Kumar Reddy, Adm. *Adm. for Operational Creditor*
2. Rituparna Chatterjee, Adv. *For Corporate Debtor*
3. Yashvardhan Suresh, Adv. *For Intm Resolution prof.*

ORDER

Ld. Counsel for Operational Creditor, Corporate Debtor and for IRP is present.

CA(IB)809/KB/2018 came up for consideration under Section 12(A) of the Insolvency and Bankruptcy Code for withdrawal of the application after admission. It is submitted that matter was settled out of the Tribunal and in compliance of the provision of Section 12(A) form A is annexed with the application and being satisfied that the filing of application has been approved by the Committee of Creditors by vote share of more than 90%, this application is liable to be allowed.

No bank guarantee is produced for the reason that fees of the Resolution Professional and all the resolution cost has been settled.

CP is allowed. Permitted to withdraw the CP.

Sd

(Jinan K.R.)
Member (J)